

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3462

ANSWERED ON:12.02.2014

LAND TO PRIVATE HOSPITALS

Choudhary Shri Harish;Ray Shri Saugata;Singh Shri Ratan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the terms and conditions for allotment of land at concessional rates to the private hospitals and nursing homes in Delhi;
- (b) the names of private hospitals and nursing homes in Delhi which have been allotted land at concessional rates;
- (c) the name of the hospitals and nursing homes which have violated the terms and conditions of the allotment;
- (d) whether any investigation has been ordered against such hospitals/ nursing homes and if so, the details thereof and the present status of the investigation; and
- (e) the corrective steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASHMUNSHI)

- (a): The Standard terms and conditions for allotment of land to Private Hospitals in Delhi is enclosed at Annexure-A.
- (b):The list of the private hospitals which have been allotted land at concessional rates is enclosed as Annexure-B.
- (c):The list of the private hospitals which have violated the terms and conditions of the allotment is enclosed at Annexure-C.
- (d) & (e): Action under lease terms is initiated against the erring Hospitals for non-adherence of the directions of the Hon'ble High Court which inter-alia includes issuance of show-cause notices, re-entry of the hospital/cancellation of allotments. Show Cause Notice has been issued against Mool Chand Khairati Ram Hospital and St. Stephen's Hospital.